

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BENGALURU**

ORIGINAL APPLICATION NO.170/00997/2019

DATED THIS THE 10TH DAY OF FEBRUARY, 2020

**HON'BLE DR.K.B.SURESH
HON'BLE SHRI C.V.SANKAR**

**...MEMBER(J)
...MEMBER(A)**

Dr. H.S. Suresh
S/o H. Shankar Bhat
Aged about 70 years
R/a: G4, Akshaya Apartment
Akshaya Nagar
Bangalore-560 114.

....Applicant

(By Advocate Sri B.S. Venkatesh Kumar)

Vs.

1.Union of India represented by
Secretary to Government
Ministry of Youth Affairs &Sports,
Department of Youth Affairs,
NSS Section, Shastri Bhawan,
New Delhi: 110 001.

2.Youth Office and Head
Ministry of Youth Affairs &Sports,
NSS Regional Center
No.57/190, R.V. Road
Basavanagudi,
Bengaluru: 560 004.

3.The Accounts Officer
Pay and Accounts Office,
Ministry of Youth Affairs &Sports,

Shastri Bhavan,
New Delhi: 110 001.Respondents

(By Advocate Shri M.V. Rao for Respondents)

ORDER (ORAL)**HON'BLE DR.K.B.SURESH** **...MEMBER(J)**

Apparently, we heard the learned counsels in great detail. It appears that in 1994 itself the status of the applicant was decided and therefore, the concerned department should have fully counted the past services also, as it is already declared by the Government that past services should be counted.

2. Shri M.V. Rao, learned counsel for the respondents submits that even though in one case, the Hon'ble High Court of Karnataka had granted 15% interest, that may not be a fair proposal, but then we find that we had followed it in many other cases also. However, there is no equivalent request from the applicant's side. Therefore, we will direct the respondents to pay interest also calculable at the rate of GPF and make it available to the applicant within two months next. OA allowed .No costs.

(C.V.SANKAR)
MEMBER(A)

(DR.K.B.SURESH)
MEMBER(J)

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Annexures referred to by the Applicant in OA No.170/0997/2019

Annexure A-1 : Copy of impugned letter dated 18.7. 2018.
 Annexure A-2 : Copy of Memorandum dated 16.10.1986.
 Annexure A-3 : Copy of discharge certificate dated 11.12. 1986.
 Annexure A-4 : Copy of letter dated 5.5. 2009.
 Annexure A-5 : Copy of letter dated 17.2. 2019 (without enclosures).
 Annexure A-6 : Copy of letter dated 18/24.1. 2010(1) with enclosures).
 Annexure A-7 : Copy of pension payment order.
 Annexure A-8 : Copy of R1 letter dated 20.6. 2011.
 Annexure A-9 : Copy of applicant's representation dated 26.10. 2012.
 Annexure A-10 : Copy of status report as on 13.6. 2013.
 Annexure A-11 : Copy of representation dated 26.10. 2012.
 Annexure A-12 : Copy of Email dated 12.4. 2013.
 Annexure A-13 : Copy of letter dated 23.10. 2013.
 Annexure A-14 : Copy of letter dated 25.11. 2013.
 Annexure A-15 : Copy of letter dated 13.8. 2014.
 Annexure A-16 : Copy of R1 letter dated 13.8. 2014.
 Annexure A-17 : Copy of letter dated 07.1. 2014.
 Annexure A-18 : Copy of letter dated 14.1. 2015.
 Annexure A-19 : Copy of representation dated 26.2 2017.
 Annexure A-20 : Copy of letter dated 30.5. 2017.
 Annexure A-21 : Copy of letter dated 23.6. 2017.
 Annexure A-22 : Copy of letter dated 16.4. 2018.
 Annexure A-23 : Copy of representation dated 8.7. 2018.

Annexures referred to by the Respondents in the Reply

Annexure R-1 : Copy of Office Order dated 27.2. 2009.
 Annexure R-2 : Copy of letter dated 18.7. 2018.
 Annexure R-3 : Copy of Discharge Certificate dated 11.12. 86.
 Annexure R-4 : Copy of Office Order dated 26.11.1986.
 Annexure R-5 : Copy of letter dated 18/24.1. 2010.
 Annexure R-6 : Copy of letter dated 20.6. 2011.
 Annexure R-7 : Copy of letter dated 16.4. 2018.
 Annexure R-8 : Copy of letter dated 8.8. 2009.
 Annexure R-9 : Copy of letter dated 17.2. 2009.
 Annexure R-10 : Copy of letter dated 13/16.3. 2009.
 Annexure R-11 : Copy of Memorandum dated 16.10.86.
 Annexure R-12 : Copy of Memorandum dated 16.10.86.
 Annexure R-13 : Copy of Certificate of verification of service for pension.
 Annexure R-14 : Copy of letter dated 13.8. 2014.
 Annexure R-15 : Copy of letter dated 07.10. 2014.
 Annexure R-16 : Copy of letter dated 14.1. 2015.
 Annexure R-17 : Copy of letter dated 23.6. 2017.

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